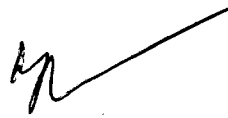


CCP No. 108/06

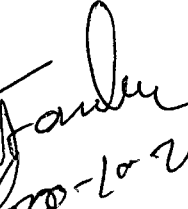
SA No. ⁱⁿ 480/06

20/10/08.

For applicant: Sh. D. Awasthi
Counsel for the applicant states that
the order passed by this Tribunal
has already been complied with, therefore,
^{case for} no Contempt is made-out. Accordingly,
the CCP is dismissed. Notices issued
to the respondents is hereby discharged.


(Dr. A.C. Mishra)
M(A)


(Ms. Sushma Sinastawa)
M(I)

48.
ok

dual 20-10-08
Per
23-10-08